

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN ZONE, CHENNAI**

[NGT-SZ]

**ORIGINAL APPLICATION NO. 52/2024 (SZ)**

**WITH**

**ORIGINAL APPLICATION NO. 154 OF 2024**

**WITH**

**ORIGINAL APPLICATION NO. 195 OF 2024**

**IN THE MATTER OF:**

**NATIONAL ENVIRONMENT CARE**

**FOUNDATION**

... **APPLICANT**

**VERSUS:**

**MANGALURU SMART CITY**

**LIMITED & ORS.**

... **RESPONDENTS**

**MEMO FILED ON BEHALF OF THE RESPONDENT NO. 1**

The Respondent No. 1 is respectfully annexing the Office Memorandum dated 26/04/2022 issued by the Ministry of Environment, Forest and Climate Change (CRZ) regarding procedure for clearance of permissible activities.

**WHEREFORE**, it is prayed that the instant Memo may be taken on record, in the interests of justice and equity.

Place: Chennai

Date: 08/09/2025

**Harish**

**Jayakumar**

Advocate for the Respondent No. 1

Digitally signed by  
Harish Jayakumar  
Date: 2025.09.08  
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**F.No. IA3-12/1/2022-IA.III**  
**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**IA-III Section (CRZ)**

Indira Paryavaran Bhawan  
Jor Bagh Road,  
New Delhi - 110003  
Dated: 26<sup>th</sup> April, 2022

**OFFICE MEMORANDUM**

**Subject: Procedure for Clearance of Permissible Activities as per the CRZ Notification, 2011 and IPZ Notification, 2011- regarding.**

The Ministry issued the Coastal Regulation Zone (CRZ) Notification, 2011 dated 6<sup>th</sup> January 2011 and Island Protection Zone (IPZ) Notification, 2011 in supersession of the CRZ Notification, 1991. The Ministry specified the procedure for CRZ clearance *vide* Office Memorandum dated 19<sup>th</sup> January, 2015. The Ministry has also rolled out a fully computerised PARIVESH portal for application, appraisal and approval of projects requiring various clearances at the State and Central level. Therefore, in order to remove redundancy and bring in greater clarity in delegation of powers as per the provisions of CRZ Notification, 2011/ IPZ Notification, 2011, the following procedure shall be followed henceforth in supersession of the Ministry's OM dated 19<sup>th</sup> January, 2015 and other OMs regarding procedure to be adopted for appraisal and approval of projects requiring CRZ or combined Environmental Clearance (EC) and CRZ clearances under the above-said notifications.

2. The procedure for clearance of permissible activities as per the CRZ Notification, 2011 and IPZ Notification, 2011 shall be as under:-

(i). The project proponents shall apply on PARIVESH portal (<https://parivesh.nic.in/>) along with the following set of documents for seeking prior clearance under the CRZ Notification, 2011 / IPZ Notification, 2011 to the concerned State or the Union territory Coastal Zone Management Authority:-

- a. Form-1 (Annexure-IV of the notification);
- b. Rapid EIA Report including marine and terrestrial component except for construction projects listed under 4(c) and (d) of the Notification;
- c. Comprehensive EIA with cumulative studies for projects in the stretches classified as low and medium eroding zone by the Ministry based on scientific studies and in consultation with the State Governments and Union territory Administration;
- d. Disaster Management Report, Risk Assessment Report and Management Plan;
- e. CRZ map indicating HTL and LTL demarcated by one of the authorized agency in 1:4000 scale;
- f. Project layout superimposed on the above map indicated at (e) above;
- g. The CRZ map normally covering 7 km radius around the project site;
- h. The CRZ map indicating the CRZ-I, II, III and IV areas including other notified ecologically sensitive areas;
- i. No Objection Certificate from the concerned State Pollution Control Boards or Union territory Pollution Control Committees for the projects involving discharge of effluents, solid wastes, sewage and the like.

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(ii). The concerned State/Union Territory Coastal Zone Management Authority (CZMA) shall examine the above documents in accordance with the approved Coastal Zone Management Plan (CZMP) / Island Coastal Regulation Zone (ICRZ) Plans or Integrated Islands Management Plan (IIMP) in accordance with the procedure laid down and make recommendations as per the provisions of CRZ Notification, 2011/ IPZ Notification 2011, clearly specifying the permissibility, section / clause of the notification permitting the project / activity, to the concerned authority as under :-

S. No	Scenario as per the CRZ Notification, 2011	Clearance	Approving Authority	Procedure
1	<p>(a). Projects requiring only CRZ Clearance (Projects attracting para 4 (ii) of the Notification).</p> <p>(b). Construction of road by way of reclamation in CRZ area (specified under paragraph 4(i) (g) of the CRZ Notification)</p> <p>(c). Construction of sewage treatment plants in CRZ-I for the purpose of treating the sewage from the municipal area of Greater Mumbai</p> <p>(d). Development of beach resorts or hotels with Built up area &lt; 20, 000 sq.mts in the designated areas of CRZ-III and CRZ-II</p>	<b>Standalone CRZ</b>	<b>Ministry</b>	<p>Application at CZMA by the PP;</p> <p>↓</p> <p>Recommendation of CZMA;</p> <p>↓</p> <p>Application in the Ministry;</p> <p>↓</p> <p>Recommendation of EAC (CRZ);</p> <p>↓</p> <p>Clearance by the Ministry</p>
2	Construction projects with Built up area < 20, 000 sq.mts located in CRZ-II & CRZ-III	<b>Standalone CRZ</b>	<b>CZMA</b>	<p>Application at CZMA by the PP;</p> <p>↓</p> <p>Recommendation of CZMA;</p> <p>↓</p> <p>Approval by Concerned State's or UT's Planning Authorities</p>
3	Any project located in CRZ area that requires EC under Category 'A'	<b>Combined EC &amp; CRZ</b>	<b>Ministry</b>	<p>Application at CZMA by the PP;</p> <p>↓</p> <p>Recommendation of CZMA;</p> <p>↓</p> <p>Application for EC+CRZ at concerned Sector of</p>

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				<p>the IA Division of Ministry;</p> <p>↓</p> <p>Comments of CRZ Sector in the Ministry;</p> <p>↓</p> <p>Recommendation of Sectoral EAC for EC + CRZ;</p> <p>↓</p> <p>Clearance (Combined) by Ministry (EC+CRZ)</p>
4	(a). Any project located in CRZ area that requires EC under Category 'B'	<b>Combined EC &amp; CRZ</b>	<b>SEIAA</b>	<p>Application at CZMA by the PP;</p> <p>↓</p> <p>Recommendation of CZMA;</p> <p>↓</p> <p>Application in the concerned SEIAA;</p> <p>↓</p> <p>Recommendation of SEAC for EC&amp;CRZ;</p> <p>↓</p> <p>Clearance by SEIAA (EC&amp;CRZ)</p>
	(b). Development of beach resorts or hotels with Built up area >20,000 sq.mts in the designated areas of CRZ-III and CRZ-II	<b>Combined EC &amp; CRZ</b>	<b>SEIAA</b>	<p>Application at CZMA by the PP;</p> <p>↓</p> <p>Recommendation of CZMA;</p> <p>↓</p> <p>Application in the Ministry;</p> <p>↓</p> <p>Comments of CRZ sector in the Ministry;</p> <p>↓</p> <p>Recommendation of the Ministry on permissibility of the project (Divisional Head);</p> <p>↓</p> <p>Application in the concerned SEIAA;</p> <p>↓</p> <p>Recommendation of SEAC for EC+CRZ;</p> <p>↓</p>

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				Clearance by SEIAA (EC&CRZ)
5	Any project located in CRZ area that are specified under paragraph 4(i) of the CRZ Notification [except for item 4(i)(d)] and not attracting the EIA Notification, 2006	Standalone CRZ	SEIAA	Application at CZMA by the PP; ↓ Recommendation of CZMA; ↓ Application in the concerned SEIAA; ↓ Recommendation of SEAC for CRZ; ↓ Clearance by SEIAA (CRZ)
6	Construction of public utilities and amenities required for traditional/local inhabitants, as specified in Para 8 of the Notification	Standalone CRZ	CZMA	Application at CZMA by the PP; ↓ Clearance by CZMA
<ul style="list-style-type: none"> <li>• <i>Special dispensation given to the State of Kerala, Goa, Municipal limits of Greater Mumbai and Critical Vulnerable Coastal Areas, not falling in the above categories shall be as specified in the Notification.</i></li> <li>• Reference Para 4.(i) &amp; (ii), 4.2, 8 and Annexure-III of the CRZ Notification, 2011.</li> </ul>				
S. No	Scenario as per the IPZ Notification, 2011	Clearance	Approving Authority	Procedure
1	(a) Projects requiring only CRZ Clearance.  (b) Construction projects/ Development of beach resorts or hotels, with Built up area < 20, 000 sq.mts in the designated areas of ICRZ-III and ICRZ-II/IIMPs	Standalone CRZ	Ministry	Application at CZMA by the PP; ↓ Recommendation of CZMA; ↓ Application in the Ministry; ↓ Recommendation of EAC (CRZ); ↓ Clearance by the Ministry
2	Any project located in CRZ area that requires EC under Category 'A'	Combined EC & CRZ	Ministry	Application at CZMA by the PP; ↓ Recommendation of CZMA; ↓ Application for EC+CRZ at concerned Sector of

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				<p>the IA Division of Ministry;</p> <p>↓</p> <p>Comments of CRZ Sector in the Ministry;</p> <p>↓</p> <p>Recommendation of Sectoral EAC for EC + CRZ;</p> <p>↓</p> <p>Clearance (Combined) by Ministry (EC+CRZ)</p>
3	(a). Any project located in CRZ area that requires EC under Category 'B'	Combined EC & CRZ	SEIAA	<p>Application at CZMA by the PP;</p> <p>↓</p> <p>Recommendation of CZMA;</p> <p>↓</p> <p>Application in the concerned SEIAA;</p> <p>↓</p> <p>Recommendation of SEAC for EC&amp;CRZ;</p> <p>↓</p> <p>Clearance by SEIAA (EC&amp;CRZ)</p>
	(b). Development of beach resorts or hotels with Built up area >20,000 sq.mts in the designated areas of CRZ-III and CRZ-II	Combined EC & CRZ	SEIAA	<p>Application at CZMA by the PP;</p> <p>↓</p> <p>Recommendation of CZMA;</p> <p>↓</p> <p>Application in the Ministry;</p> <p>↓</p> <p>Comments of CRZ sector in the Ministry;</p> <p>↓</p> <p>Recommendation of the Ministry on permissibility of the project (Divisional Head);</p> <p>↓</p> <p>Application in the concerned SEIAA;</p> <p>↓</p> <p>Recommendation of SEAC for EC+CRZ;</p> <p>↓</p>

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				Clearance by SEIAA (EC&CRZ)
4	Construction of public utilities and amenities required for traditional/local inhabitants, as specified in Para III (D) of the Notification	Standalone CRZ	CZMA	Application at CZMA by the PP; ↓ Clearance by CZMA
<i>Reference Para III (D), Para III (5), Para III (7), Para III (8) and Annexure-III of the IPZ Notification, 2011.</i>				

3. The State/UT CZMA shall forward its recommendation on the permissible activities as per the CRZ Notification, 2011/ IPZ Notification, 2011 to the concerned authorities, clearly mentioning the CRZ area in which the project is located/passing through, section/clause under which the activity is permissible, conditions if any, and along with all the statutory documents as mentioned in para 2(i) above.

4. In case, the CZMA desires to consider an activity which is not explicitly mentioned in the notification or not permissible, such recommendations shall be forwarded with detailed justification to the Ministry for consideration.

5. In case the Coastal Zone Management Authorities (CZMA) are not in existence due to delay in their reconstitution or any other reasons, then it shall be responsibility of the Department of Environment in the State Government or Union territory Administration, for providing comments and recommendation to the proposals in terms of the provisions of the said notification, to the concerned authority, as the case may be.

6. The Category A projects requiring comments of the CRZ sector shall be forwarded along with all the statutory documents as mentioned in para 2(i) before consideration of the project by the sectoral EACs. The sectoral EAC shall appraise the project for composite EC and CRZ clearance based on the comments of the CRZ sector and CZMA recommendations. In case, the sectoral EAC is same for appraisal of the projects for both EC and CRZ clearance, the comments of the CRZ sector need not be required.

7. This issues with the approval of the Competent Authority.



**(Dr. H. Kharkwal)**  
**Scientist 'E'(CRZ)**

To

1. The Principal Secretary, Environment Department of Coastal/UT States
2. The Chairman, SEIAA of Coastal States/UT's
3. The Chairman, SEAC of Coastal States/UT's
4. The Chairman, SCZMA / UTCZMA
5. The Member Secretary, SCZMA / UTCZMA
6. The Chairman, EAC's (MoEFCC)

7. The Director (IA-Policy) / The Director (PARIVESH / CPC), MoEFCC
8. The Member Secretary, All EAC (IA-Division), MoEFCC

**Copy to:**

1. PS to MEF / PS to MoS (EF&CC)
2. PPS to Secretary, EFCC
3. PPS to DG (FC) & SS
4. PPS to AS(TK) / AS(RS) / AS (NPG)
5. PS to JS(SKB) / JS(JT) / JS(MP) / JS(NKS)
6. All Officers of IA Division
7. Technical Director (NIC)
8. NIC / IT for uploading on Website



**(Dr. H. Kharkwal)**  
**Scientist 'E'(CRZ)**